

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.12  
I.A.No.186/2022 & 340/2024 in  
C.P. (IB)No.48/BB/2018**

**IN THE MATTER OF:**

M/s. Vishwas Concrete Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Pranee Infrastructures Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 31.05.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Liquidator : Shri Vinod Sunder Raman

**ORDER**

**I.A.No.186 of 2022:**

1. Heard the Ld. Liquidator/Applicant. None appeared for the Respondent.
2. It is noticed that on 03.04.2024 also, there was no representation for the Respondent. Therefore, Ld. Counsel for the Respondent is directed to be present on the next date of hearing.
3. List IA on **22.07.2024**.

**IA.No.340 of 2024:**

1. The present Application has been filed by the Mr. Vinod Sunder Raman, the Liquidator under Section 60(5) of the I&B Code, 2016 r/w Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 18<sup>th</sup> progress report for the period from 01.01.2024 to 31.03.2024.
2. Heard the Ld. Counsel appearing for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 18<sup>th</sup> progress report for the period from 01.01.2024 to 31.03.2024.
4. Accordingly, **I.A.No.340 of 2024 stands disposed of.**

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**

Anishma